

**THE GAUHATI HIGH COURT AT GUWAHATI**

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-70/1992/171/A

From :- Shri Kaushik Kumar Sharma,  
Jt.Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri P. Bora,  
Addl. District & Sessions Judge,  
North Salmara, Abhayapuri.

Dated Guwahati the 8<sup>th</sup> January, 2021.

Sub: **Vehicle permission.**

Ref:- Your letter No. ADSJ/2021/49 dtd. 06.01.2021.

Sir,

With reference to the above, I am directed to inform you that you have been directed to to place your application regarding permission to utilize the services of your allotted Govt. vehicle, at your own cost, for your journey to Nagaon from 09.01.2021 to 17.01.2021, before the District & Sessions Judge, Bongaigaon.

Yours faithfully,

*sdt*

**JT.REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-70/1992/172-1A, dated 8.1.2021

Copy to:

1. The District & Sessions Judge, Bongaigaon. You have been directed to dispose of the matter of Shri Bora at your level.
2. ✓ The Project Manager, Gauhati High Court, Guwahati.

**JT.REGISTRAR (VIGILANCE)**

*Rden*